

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Ref: Petition No. 94/TT/2011

Date: 18.08.2011

To
The Deputy General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval for determination of transmission of 400 kV S/C Chamera-II Pooling Station transmission line, 400/220 kV GIS Pooling Station at Rajera with 400/220 kV 315 MVA ICT-I & ICT-II and 80 MVAR Bus Reactor at pooling point under Establishment of 400/220 kV GIS Pooling Station near Chamera-II HEP for tariff block 2009-14 period in Northern Region

Sir,

Please refer to your reply dated 22.06.2011 in the above mentioned petition. In this connection, I request you to furnish the following information on affidavit, with an advance copy to the respondents/ beneficiaries, latest by 05.09.2011:

- (i) In terms of Regulation 5 of CERC (Terms and Conditions of Tariff) Regulations, 2009, the petition is to be filed in respect of the transmission lines/ system, completed or projected to be completed within six months from the date of application. Some of the elements covered in the petition are anticipated to be commissioned on 1.1.2012, which is beyond six months period from the date of application, i.e., 31.3.2011, and hence the petitioner has to amend the petition accordingly.
- (ii) In the amended petition, details of activities planned and actually carried out etc. as per following format for Part-I and Part-II, needs to be given separately:

Activity	Time period as per original implementation schedule/ L2 network	Time period as per actual work carried out	Period of delay	Reason for delay	Work affected	Agency responsible for the delay

- (iii) From the details submitted by the petitioner in the present petition, it is observed that the delay due to land acquisition and hindrance in work was from Sep.,07 to June,08. Besides this, some hindrance in work was reported by ABB in Sep.-Nov.,09 in 400 kV equipment area of the sub-station. Thus, the total delay due to these reasons may be 12 months. As per submission dated 22.06.2011, the revised schedule commissioning is 01.08.2011 for Part-I and 01.01.2012 for Part-II against the schedule commissioning of March,10 and June,10 for Part-I & II respectively. Thus, the delay for part-I is now 17 months and that for Part-II is 19 months. There is no justification of delay beyond 12 months. Justification for total delay of 17 months and 19 months for Part-I and Part-II respectively may therefore be furnished in the amended petition.
- (iv) As per investment approval, efforts were to be made to complete Part-I in time frame of Budhil HEP. For Part-II there was no such condition specifically written. As per submission in petition commissioning schedule of Budhil and Chamera-III HEP was April and June,11, while as per submission dated 22.06.2011,the schedule commissioning for Part-I & Part-II is Aug,11 and Jan,12. Clarification in this regard may also be submitted in the amended petition.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ compliance.

Yours faithfully,

Sd/-
(P.K.Sinha)
Assistant Chief (Legal)